

**Central Electricity Regulatory Commission**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001**  
**(Tele No. 23353503, FAX No. 23753923)**

**Ref.: Petition No. TDL/482/2014**

**Date: 22.12.2014**

To

Shri Yatin Bhagchandani,  
VP (Business Operations), Nydel Resources Private Limited,  
101, Ansal Imperial Tower, C- Block, Community Centre,  
Naraina Vihar, New Delhi- 110028.

Dear Sir,

**Sub: Application for the grant of inter-State trading licence.**

With reference to your application on the subject mentioned above, I am directed to request you to furnish the following information/clarifications on affidavit, on or before 5.1.2015:

(a) Copies of all documents filed with Registrar of Companies (ROC) regarding the amendment of object clause and the approval of ROC.

(b) Detailed resume of all members of core management team by clearly indicating their educational/professional qualifications, details of present and past experience with the name of organization and position held in chronological order.

(c) Information/justifications with reference to the special balance sheet and P & L accounts after accounting for the depreciation up to the special balance sheet including the following information:

(i) Fixed Asset Schedule;

(ii) Details of other current liabilities; and

(iii) Details of loans given to associates/related parties as on special balance sheet date and for the period ending on 31.3.2014.

(d) Whether the applicant company presently has any intra-State trading licence? If yes, a statement on affidavit containing the details of such licence and volume of trading allowed (in million units) in accordance with Trading Licence Regulation 6 (4) (t).

2. Further action in the matter will be taken on receipt of the above information.

**(T.D. Pant)**  
**Deputy Chief (Legal)**